

SHRI BIRENDER SINGH RAO: May I know the reasons for this steep rise in the number of industrial collaborations between India and East European countries and whether there has been any consequential decline in such collaborations between India and West European countries, particularly, friendly countries like Britain and France?

SHRI MOINUL HAQUE CHOUHDURY: One of the reasons for 1971 rise is because of increase in numbers of letters of intent issued to entrepreneurs. I had given information in the House already in this respect and it will be seen that it is nearly 3 times that of 1969 and about twice that of 1970. On the question whether there will be a decline, I would tell the hon. Member that there is neither appreciable acceleration nor deceleration in this matter in favour of either one.

SHRI BIRENDRA SINGH RAO: My question was not replied to. I asked whether there was any consequential decline in regard to such agreements with certain countries in Europe friendly to India.

SHRI MOINUL HAQUE CHOUHDURY: I have already replied. It was about 3.5 per cent of such collaborations going to East European countries during the period 1961 to 1968. It is now 4.44 to 4.92 per cent. There is a slight increase in favour of the East European countries. To that extent there is a slight decrease of the other countries. This percentage will show that.

SHRI S.N. MISHRA: I want to know whether any knowhow in respect of these collaboration agreements was available in India or whether it was available only outside India.

SHRI MOINUL HAQUE CHOUHDURY: Technical collaboration is specially allowed in certain fields only when we are satisfied that such technical knowhow is not available in the country.

SHRI JAGANNATH RAO: In case of collaboration between the east European countries and private sector, does the Government come in at any stage, whether in respect of permitting capital investment

outside India and also in the matter of repatriation of profits?

SHRI MOINUL HAQUE CHOUHDURY: When collaboration agreements are approved all these things are looked into, whether equity participation would be there, whether there would be royalty payment or lumpsum payment etc. All these things are looked into. Government looks into them and then only approves them.

EXPANSION AND LICENSING OF COCA-COLA BOTTLING PLANTS

*772. **SHRI K. S. CHAVDA:** Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) the number of Coca-Cola bottling plants licensed, regularised or expanded during the last three years; and

(b) the total repatriation of money by way of dividends, royalties and know-how charges allowed during the said period?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUHDURY): (a) During the last three years only 2 letters of intent have been issued in this regard. One was for expansion issued on 6th October, 1970 and the other was for a new unit issued on 31st March, 1971.

(b) As all the bottling plants are owned by Indian parties, the question of repatriation of money by way of dividends, royalties, know-how charges etc. by these companies does not arise.

SHRI K.S. CHAVDA: Some years ago Gandhiji's Secretary, Shri Kishorilal Mashruvala requested Government not to allow coca-cola, the habit-forming drink in our country.

MR. SPEAKER: I don't allow this question. You are going into medicinal effects etc.

SHRI K. S. CHAVDA: The Americans made China opium-addicted. Why should they make our country coca-cola addicted?

MR. SPEAKER : It is not relevant.

SHRI SHYAMNANDAN MISHRA : If you do not allow coca-cola there cannot be other stronger drinks.

SHRI K. S. CHAVDA : Why should the country be allowed to become coca-cola addicted, Sir?

MR. SPEAKER : The question must be relevant.

SHRI K.S. CHAVDA : I am relevant, but you are ruling it out. What can I do?

May I know whether Coca-cola powder is allowed to be imported in the name of exports, and if so, may I know whether Government are going to make compulsory their exports through the Kandla free trade zone? Is this question specific or not, Sir?

SHRI MOINUL HAQUE CHOU-DHURY : So far as this question is concerned, it relates to the bottling plant which is dealt with by my Ministry. So far as the import, replenishment policy in regard to coca-cola is concerned, it is dealt with by the Foreign Trade Ministry. As regards the question whether it will be through Kandla or any other port, the hon. Member is welcome to put that question to that Ministry and they will be able to answer it.

SHRI VASANT SATHE : Will the hon. Minister state whether the indigenous drinks and various small traders who produce indigenous drinks are suffering adversely on account of Coca-cola...

MR. SPEAKER : On account of the bottling of it. The main question is about bottling.

SHRI VASANT SATHE : After all, it is the bottling which leads to something else.

SHRI K. S. CHAVDA : The question is regarding the expansion and licensing of Coca-cola.

SHRI MOINUL HAQUE CHOU-DHURY : So far as the two cases are concerned which I have given in my reply, in

these two cases, letters of intent were issued. One is the case of the Kanpur Bottling Co., which was given letter of intent for expansion on an application made in October, 1970. I understand that till now they have not got the licence.

MR. SPEAKER : That was not the hon. Member's question.

SHRI MOINUL HAQUE CHOU-DHURY : The other was the case of Shri K.B. Narasappa, who was given a letter of intent on 24th January, 1970. He has also not been given licence. After that, during the whole of 1971, no other party has been given any letter of intent or licence because such representation had been made to Government.

SHRI VASANT SATHE : He did not answer my question at all. I seek your protection, Sir. Even after you had said that that was not my question, he has not answered my question.

MR. SPEAKER : Let the hon. Member be content with that answer now. We have to do some more questions also.

इंदौर-बम्बई-अहमदाबाद सूक्ष्मतरंग टेलीफोन सेवा

* 773. श्री फूलचन्द वर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बम्बई तथा अहमदाबाद से इन्दौर का सूक्ष्मतरंग (माइक्रोवेव) टेलीफोन सेवा सम्बन्ध स्थापित करने वाली दो योजनाएं तुरन्त क्रियान्वित होने की सम्भावना है ;

(ख) क्या बम्बई-इन्दौर सूक्ष्मतरंग टेलीफोन सेवा घुलिया के मार्ग से आरम्भ की जायेगी; और

(ग) यदि हां, तो ये योजनाएं कब तक क्रियान्वित की जायेंगी और उनकी मुख्य बातें क्या हैं ?